

**GOVERNMENT OF INDIA
ENVIRONMENT, FORESTS AND CLIMATE CHANGE
LOK SABHA**

STARRED QUESTION NO:199
ANSWERED ON:10.03.2015
ENVIRONMENTAL CLEARANCE FOR DAMS
Sahu Shri Chandu Lal;Shetty Shri Gopal Chinayya

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government has received proposals from various States for grant of environmental clearances for construction of reservoirs and dams in the country;
- (b) if so, the details thereof during each of the last three years and the current year, State-wise including Chhattisgarh;
- (c) the number of proposals sanctioned and pending with the Government so far, State-wise; and
- (d) the time by which the Government is likely to accord sanction to the pending proposals?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR)

(a) to (d) A Statement is laid on the Table of the House

Statement referred to in reply to parts (a) to (d) of Lok Sabha Starred Question No.199 on "Environmental Clearance for Dams" raised by SHRI CHNADU LAL SAHU AND SHRI GOPAL SHETTY to be answered on Tuesday, the 10th March, 2015.

(a) to (d) Thirty three (33) proposals from various States including Chhattisgarh have been received for grant of environmental clearance for construction of dams and barrages under River Valley & Hydroelectric Power Project Sector. Out of this, thirteen (13) have been accorded environmental clearance (EC). List is Annexed. The proposals are processed for environment clearance as per the provisions under the Environment Impact Assessment Notification 2006. These projects are accorded clearance within the stipulated timeframe after requisite documents from the project proponents are received and appraised as per prescribed procedure.